

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHREEDHAM CONSTRUCTIONS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate debtor	SHREEDHAM CONSTRUCTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/05/1989
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN U99999MH1989PTC051699
5.	Address of the registered office and principal office (if any) of corporate debtor	105/106 1ST FLOOR VIJAYIND ESTATE NEW LINK ROAD MALAD (W) MUMBAI MH 400064 IN
6.	Insolvency commencement date in respect of corporate debtor	19/01/2022 Order uploaded on website on 24/01/2022
7.	Estimated date of closure of insolvency resolution process	18/07/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Sureka IP Regn. No:-IBBI/IPA-001/IP-P00413/2017-18/10736 Mobile No: 9322581414/9870944469
9.	Address and e-mail of the interim resolution professional, as registered with the Board	173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063 mahesh@mrsureka.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063 mahesh@mrsureka.com
11.	Last date for submission of claims	07/02/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link: http://ibbi.gov.in/downloadform.html b) https://www.ibbi.gov.in/insolvency-professional/

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of **SHREEDHAM CONSTRUCTIONS PRIVATE LIMITED** vide order no **C.P. 1663 (IBC) / MB /2019** on dated 19th January 2022, date of receipt of order by Interim Resolution Professional on 24th January 2022.

The creditors of **SHREEDHAM CONSTRUCTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before FEBRUARY 7TH 2022, to the interim resolution professional at the address mentioned against entry No. 10.

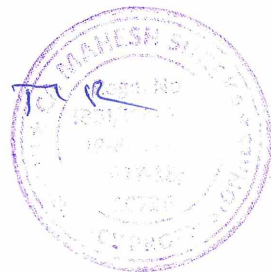
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



: Mr. Mahesh Sureka.



Date and Place:

: January 25th, 2022, Mumbai